

**GOVERNMENT OF INDIA  
MINISTRY OF SOCIAL JUSTICE AND EMPOWERMENT  
LOK SABHA**

**UNSTARRED QUESTION NO. †745  
TO BE ANSWERED ON 07.02.2017**

**PARITY OF POSTS IN PSUs**

**†745. SHRI GANESH SINGH:**

**Will the Minister of SOCIAL JUSTICE AND EMPOWERMENT be pleased to state:**

(a) the efforts made by the Ministry to establish parity of posts for reserved categories in Public Sector Undertakings with those in Government offices;

(b) whether the Ministry has failed to establish parity of posts in these undertakings with those in Government offices even after 26 years of implementation of reservation for OBC;

(c) if so, the reasons therefor;

(d) whether parity of posts for SC/ST officers/staff working in Public Sector Undertakings has been established with those in Government offices in the year 1982; and

(e) if so, the reasons for not implementing it in the case of OBC?

**ANSWER**

**MINISTER OF STATE FOR SOCIAL JUSTICE AND EMPOWERMENT  
(SHRI KRISHAN PAL GURJAR)**

(a) to (c): No parity has been established between reserved posts in the PSUs with that of Central Government, since the mode of recruitment, applicable scales of pay and allowances are different in the two streams. No such effort is under consideration.

(d): No, Madam.

(e): The reservation for OBCs for posts in the Central Government followed the Supreme Court's judgement dated 15.11.1992 in the Indra Sawhney case (SCC 217).

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